NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 18/73(4)/Chd/2017

Mayank Garg

...Petitioner.

Versus

M/s Hind Motors Ltd. & Ors.

...Respondents.

Present: Mr. Alok Kumar Jain, Advocate for petitioner.

Mr. Yash Pal Gupta, Advocate for respondent-company.

It is submitted by Learned counsel for the petitioner that there are certain formal defects in the petition. The learned counsel seeks and is permitted to withdraw the instant petition with liberty to file fresh petition on the same cause of action.

(Justice R P Nagrath) Member (Judicial)

(Deepa Krishan) Member(Technical)

April 06, 2017